

(b) the number of scientists of the Indian Council of Agricultural Research, IARI, and NDRI who have committed suicide so far ;

(c) whether the Supreme Court has observed with reference to one of such cases that these were not stray incidents but the outcome of persecution, torture and harassment emanating from the polluted environment in the Indian Council of Agricultural Research and its affiliates; and

(d) if so, what steps have been taken to remedy the situation and what is the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) The original Suicide Note is not in the possession of the Indian Council of Agricultural Research. A photo copy of the alleged Suicide Note is reported to have been given by the family of the deceased to the Police 24 hours after his suicide. The case is under investigation by the Police.

(b) Three.

(c) and (d) The Supreme Court made these observations in the Judgement delivered on 16-12-1983 in the Writ Petition No. 587 of 1975. The judgement was in respect of a few individual cases concerning personnel matters.

All the directions given by the Hon'ble Supreme Court in the said Writ Petition and in other matters clubbed with the aforesaid Writ Petition have been implemented by the Council.

#### Government Properties in Shimla

1151. SHRI ANAND SHARMA:  
SHRI BHUBANESHWAR  
KALITA:

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) what are the details of the properties of the Government of In-

dia in Shimla which are in use of the Government of Himachal Pradesh; and

(b) whether the State Government have requested for the transfer of such properties ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Details are given in the attached list. [See Appendix CXXXIX, Annexure No. 74.]

(b) Yes, Sir.

#### Telecom Facilities in the NCR

1152. SHRI RAOOF VALI-  
ULLAH :

SHRI PARVATHANEN]  
UPENDRA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government have a proposal under their consideration to levy a cess to raise funds to finance upgradation of telecom facilities in the National Capital Region (NCR) ;

(b) what is the estimated cost and the criteria for providing and upgrading telecom facilities in the NCR ; and

(c) by when a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir. However, a suggestion for including the cost of development of telecommunication facilities in the sale price of developed plots is under examination by a group constituted by the Planning Committee of the NCR Planning Board .